

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-10-2023 AT 10:30 AM

**IA(IBC) 1628/2023 & IA(IBC) 1333/2023 in
CP(IB) No.19/7/HDB/2021**
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

... Financial Creditor

Vs

M/s. SVSVS Projects Pvt Ltd

... Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1628/2023

Before we could order notice to the respondents, Learned Counsel for the liquidator/ applicant present and states that the respondent no.1 is taking notice and serving a copy of the application by today itself on the learned counsel for the respondent No.1. Issue Notice to the Respondent No.2 by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the Respondent No.2 within 14 days' time. For filing proof of service and for counter of Respondent No.1, matter adjourned to 04.12.2023.

IA (IBC) 1333/2023

Both sides present. Pleadings completed. Heard the learned counsel for the applicant and respondent. Let the applicant shall clarify how this application is maintainable in view of the award passed by the Bihar Publication Works Arbitration, Patna and as it is found from the reference in the arbitration award that the subject contract was the subject matter before the Arbitral Tribunal. The Applicant shall also clarify how the applicant shall seeks for arbitration without exploring the settlement at Dispute Review Expert as per terms of agreement made under 6.1 to 6.1.8 of clause 6 of General condition. Let a clarificatory affidavit shall be filed within 10 days and let reply be filed by the Government of Bihar to the same within two weeks. **For orders on 04.12.2023.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)